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Title: Need to increase the rate of compensation for loss incurred due to death/injury caused by attacks by wild animals in Chamrajanagar Parliamentary constituency, Karnataka.

SHRI R. DHRUVANARAYANA (CHAMRAJANAGAR): I would like to draw the attention of the Government regarding the need to increase the rate of compensation for loss of crops, cattle death, human injury, permanent disability, loss of lives and property due to death/injury caused by attack by the wild animals.

In my Constituency, forest area cover is 1450 Sq.Kms. in Chamarajanagar and 2791 Sq.Kms. in Mysore District. H.D.Kote and Nanjangud forest area of Mysore District and BRT Tiger Project, Bandipur Tiger Project, Cauvery Wild Life Division, Kollegal and Kollegal Wild Life Divisions come under my Constituency.

The rate of compensation fixed for the above incidents is very meagre and it will not meet the loss incurred by the farmers. The above rate was fixed during June-2009 and the same rate of compensation is still continuing. For example, the rate of compensation fixed for cattle death is Rs. 2500/- (minimum). and Rs. 3000 (maximum). For injured People it is Rs.5,000/- (minimum). and Rs.20,000/- (maximum), and for loss of property it is Rs.7000/- (maximum). The fixed rate per quintal for compensation of crop loss is :Paddy - Rs.660/-, Maize/Jowar - Rs.620/-, Ragi -Rs.600/-, Dhan - Rs.1550/-, Groundnut - Rs.1550/-, Sugarcane - Rs.81/-, Banana Plant Rs. 80/- (per plant) etc.

Hence, I would earnestly appeal to the Union Government, to take immediate steps to increase the rate of compensation by devising an appropriate method at the earliest.